

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DEVAKI HOSPITAL LIMITED

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This is a corrigendum to the Public Announcement given by us on 11-09-2006 for and on behalf of **Mr. A N Radhakrishnan** ("the Acquirer") and **Mrs. R Gomathi** and **Mrs. D. Meenakshi Ammal** ("PACs") to the shareholders of Devaki Hospital Limited pursuant to and in compliance with, among others, regulation 10 of "the Regulations" issued by SEBI. Paragraph Nos. 4, 21, 43 and 46 of the PA stand corrected as follows:

Para No. 4 : the number of shares proposed to be acquired under the Offer should be read as 14,94,000 instead of 4,94,000.

Para No. 21 : the word "CFHL" to be substituted by "the target company"

Para Nos. 43 & 46 : The words "Canbank Computer Services Ltd" to be substituted by "Cameo Corporate Services Ltd"

Terms used but not defined in this Corrigendum to the PA shall have the same meaning as assigned in the PA. The Acquirer and the PACs accept full responsibility for this Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the Regulations.

Issued by the Manager to the Offer For and on behalf of the Acquirer



Indbank

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Contact Person : Mr. Sanjay Varghese, Vice-President

Dated : September 18, 2006 Place : Chennai